

bay Refinery of HPCL on 28th June, 1991. A Committee has been set up by the Government to enquire into the Causes of the fire.

[English]

Agreement Signed by Ashok Group of Hotels

6374. SHRIMATI GEETA MUKHERJEE:

SHRI SATYA DEO SINGH:
SHRI LOKANATH CH-
ODHURY:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Ashok Group of Hotels (ITDC) entered into an agreement with M/s. Radisson Group of Hotels;

(b) the details of the terms and conditions of the agreement;

(c) the quantum of business generated by M/s. Radisson Hotels for the particular

ITDC hotels and after the tie-up with them during 1990 and upto July 1991, hotel-wise and payment made by the ITDC for the service rendered by M/s. Radisson Hotels;

(d) whether the Government have examined the performance of M/s. Radisson Hotels in view of the unsatisfactory functioning in generating the required business for ITDC;

(e) if so, the details thereof; and

(f) whether the Government propose to terminate the agreement as a result thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The details of broad terms and conditions of the agreement are given in the attached Statement.

(c) The quantum of business generated hotel-wise 16.10.90 to 31.7.91 is given below:-

Name of Hotel covered under the agreement	Business received from RHC	Room Nights sold
Ashok Hotel, New Delhi.	Rs. 27,135.00	15
Ashok Radisson Lalitha Mahal Hotel, Mysore	Nil	Nil
Ashok Radisson Hotel, Bangalore	Rs. 4,711.20	4
Ashok Radisson Kovalam	Nil	Nil
	Rs. 31,846.20	19

The payments made to M/s RHC upto 31 July, 91 have been as follows:

(Rs. in lakhs)

<i>Particulars</i>	<i>Paid to M/s RHC</i>	<i>Income Tax deducted at source</i>	<i>Total</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
-Lumpsum Know-how fee	12.79	5.45	18.24
-Franchise fee for the period 16.10.90 to 31.12.90	8.15	3.49	11.64

(d) to (f). ITDC has not received much business from M/s RHC as per expectations on account of various reasons which inter-alia include disturbed conditions in some parts of the country and the situation in the Middle East culminating in the Gulf War. The arrangement with M/s Radisson is under examination.

STATEMENT

Broad terms of agreement entered into by ITDC with M/s Radisson Hotel Corporation

The broad terms of agreement entered into by ITDC with M/s Radisson Hotels Corporation are given below:

- The agreement is for a period of ten years;
- It covers provision of marketing, technical and consultancy services by M/s Radisson Hotels Corporation of Minneapolis USA;
- The benefit under the agreement will be for the following properties of ITDC:-

(1) Ashok Hotel, New Delhi, which will be an affiliate hotel of Radisson Hotels Corporation;

(2) Hotel Ashok Bangalore, Bangalore

(3) Lalitha Mahal Palace, These properties will be designated Mysore Ashok Radisson.

(4) Kovalam Ashok Beach Resort Kovalam

TERMS OF AGREEMENT

The fee payable to Radisson Hotels Corporation as envisaged in the agreement will be as follows:

- (i) US\$ 100,000 in lump sum for Management Development (Training) on-going expenses and for technical and operational consultancy services.

- (ii) 3% of room revenue, as franchise fee, generated by the four hotels covered under the agreement.

- (iii) US \$ 6 as booking fee for every materialised reservation on reciprocal basis.

Circular Rail between Vijayawada Tenali-Guntur

6375. PROF. UMMA REDDY VENKATESWARALU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Union Government have approved the project of operating circular railway between Vijayawada-Tenali and Guntur;

(b) if so, whether the project has been implemented and the trains operated; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) No, Sir.

(b) Does not arise.

(c) Vijayawada-Tenali, Tenali-Guntur-Vijayawada sections are adequately served by passenger trains.

Theft of Railway Property

6376. DR. S.P. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether any incident of theft of railway property has come to the notice of the Government in Moradabad division;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) Yes, Sir.

(b) The total number of cases of thefts of Railway Property reported on Moradabad Division during the year 1990 and 1991 (upto June) are as under:—

Year	No. of cases	Value of Property		Persons arrested
		Stolen	Recovered	
1	2	3	4	5
1990	677	783242	276629	423
1991	329	783343	545856	223

(c) As soon as any theft of Railway property comes to notice, immediate action is taken to work out the case, recover the

stolen property and to arrest the accused persons.